

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 217 of 2014 & IA No. 336 of 2014 &
IA Nos.42, 43, 44, 45, 46, 47, 48 & 49 of 2016

Dated : **5th May, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Gujarat Urja Vikas Nigam Ltd. **Appellant(s)**

Versus

Gujarat Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Mr. Anand K. Ganesan
Ms. Poorva Saigal
Ms. Anushree Bardhan

Counsel for the Respondent (s) : Ms. Suparna Shrivastava with
Mr. S.R.Pandey, Legal Advisor/GERC
Ms. Pooja Priyadarshini for R-29

ORDER

IA Nos.42, 43, 44, 45, 46, 47, 48 & 49 of 2016, in Appeal No.217 of 2014, seeking impleadment of various parties in the Appeal Memorandum. Considering the averments made in the Impleadment Applications, we deem it proper to allow the said applications and giving them an opportunity of hearing in the appeal. Consequently, all these IAs, being **IA Nos. 42, 43, 44, 45, 46, 47, 48 & 49 of 2016**, are hereby allowed.

The Appellant is directed to implead the said parties as Respondents in the Appeal Memo and amended Memo of Appeal, be filed, within 2 weeks' from today. The newly added impleaded parties are directed to file their counter affidavit/reply to the Appeal Memo within 3 weeks' from today and rejoinder, if any, be filed, within 2 weeks' thereafter.

Post this matter for hearing on **2nd August, 2016.**

(T. Munikrishnaiah)
Technical Member
vt/kt

(Justice Surendra Kumar)
Judicial Member